

Value of Goods seized during operations under MISA

4346 SHRI S R DAMANI Will the Minister of FINANCE be pleased to state

(a) the particulars of the goods seized under the MISA/Conservation of Foreign Exchange and Prevention of Smuggling Activities Act operations, including their value,

(b) how were they disposed of, and

(c) whether there is any decline in smuggling activity and if so, in what items and the reasons leading to such belief?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) (a) The Maintenance of Internal Security (Amendment) Ordinance/Conservation of Foreign Exchange and Prevention of Smuggling Activities Act provides for preventive detention of persons only and not for seizure of goods

(b) Does not arise, in view of (a) above

(c) As a result of the anti-smuggling drive, the main Indian links of smugglers gangs have been broken and smuggling activities have been restrained. The intelligence reports suggest that consequently the inflow of contraband into the country has been reduced and the open display of smuggled goods in big cities and towns in India has come down considerably. It is also supported by the fact that the prices of smuggled commodities like foreign liquor, cigarette, textiles and watches have gone up. Further, although the monthly incidents of seizures during the period before and after the MISA (Ordinance) remained the same, the total value of goods seized per month in the latter period had fallen almost to half.

राज्य व्यापार निगम के अधिकारियों के विरुद्ध केन्द्रीय जांच ब्यूरो द्वारा जांच

4347 श्री ईश्वर चौधरी

श्री प्रदल बिहारो बाजयेची

श्री हेमेश सिंह प्रवेरा

श्री जयलाल राव जोशी

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि राज्य व्यापार निगम में कितने अधिकारी ऐसे हैं जिनके विरुद्ध केन्द्रीय जांच ब्यूरो ने किसी समय जांच की है?

वाणिज्य मंत्रालय में उप-मंत्री (श्री विश्वनाथ प्रताप सिंह) 1966 से केन्द्रीय जांच ब्यूरो ने राज्य व्यापार निगम के 37 अधिकारियों ने विरुद्ध जांच की है।

Setting up of an Export Processing Zone for Electronics in Cochin

4348 SHRI VAYALAR RAVI Will the Minister of COMMERCE be pleased to state

(a) whether the Government have taken a final decision regarding the proposal for setting up an export processing zone for electronics at Cochin, and

(b) if not, the reasons for delay in taking a decision in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) (a) and (b) The Government of Kerala were requested to get a feasibility study done on the proposal for setting up an export processing zone in Cochin by a specialised agency and also to furnish certain information. A decision will be taken as and when the feasibility study report and the requisite information are received from the State Government.

Quantum of exports of perishable goods

4349 SHRI DHAMANKAR Will the Minister of COMMERCE be pleased to state

(a) the present quantum of exports in terms of foreign exchange in respect of perishable goods like fruits, vegetables, flowers and fashion goods, and

(b) what are the problems faced by the exporters of these goods?